

DIVISION BENCH  
COURT - I

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/219(KB)2019  
IA(Companies.Act)/117(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> JULY 2024**

IN THE MATTER OF	Vinay Kumar Mangalam Vs. Galudih Inn Pvt. Ltd. & Ors.
UNDER SECTION	Sec. 241(1) Sec. 242(4)

**Appearances (via video conference/physically)**

Mr. Rohit Kr. Keshri, Adv. ] For the Petitioner

ADDENDUM

1. This matter was not on Board but was taken upon mentioning.
2. The following text shall be added to the order dated 26<sup>th</sup> June, 2024 at Serial No.2 (v):  
“Mr. Vivek Newatia, having registration no. IBBI/RV/06/2018/10043 and e-mail ID-vnewatia@sjaykishan.com is appointed as Valuer from the IBBI Panel, for working out the value of shares.”
3. Rest of the content of order shall remain unchanged.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

DIVISION BENCH

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**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>VINAY KUMAR MANGALAM VS GALUDIH INN PVT. LTD. &amp; ORS.</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4)</b>

**Appearances (via video conferencing/physically)**

Mr.Rohit Kr. Keshri, Adv. ] For the petitioner  
Mr.Nityanand Mahato, Adv. ]  
Mr.Ankit Chaurasia, Adv. ]

**O R D E R**

1. Ld.Counsel on both sides Present.

2. **IA(COMPANIES.ACT)/117(KB)2024-**

- i. This IA has been preferred by the applicant for the following relief :-
  - (a) *Direction upon the Valuer to submit the Valuation Report of Shares/Securities of the Company for the purpose of Buyout and/or sellout of shares within seven days.*
  - (b) *Direction upon the Special Officer to give the Charge/Custody of the Assets to the Applicant herein to run the Affairs of the Company for payment of dues and salaries of the Stakeholders.*
  - (c) *Direction upon the Respondent No.1 in the instant application either to Buy Out or sellout the Shares of the Company.*
  - (d) *Pass any such further orders as this Hon'ble Bench may deem fit and proper in the interest of justice.*
- ii. Ld. Counsel appears for the petitioner confirms that he wants to run the company and bear the expenses for the purpose of appointment of Valuers,

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Auditors and the salary and wages of the staff, who continue to be employed by the Special Officer in the Company.

- iii. Therefore, we permit the company to be run at present on an interim basis by the petitioner, until further orders, but under the supervision of the Special Officer.
  - iv. We make it clear that the petitioner will cooperate with the Special Officer in running the Inn and shall maintain the accounts of the company on day today basis.
  - v. A periodical report of the activities shall be furnished to this Tribunal by the Special Officer.
  - vi. The Remuneration of the Special Officer be cleared within two weeks.
3. List the matter on **08/08/2024**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**